

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No. 80 of 2021

IN THE MATTER OF:

State Bank of India

...Appellant

Vs.

M/s Bharath Infra Exports and Imports Ltd.

...Respondent

Present:

For Appellant: Mr. V.M. Kannan, Mr. Sombit Panja, Mr. Arjun Bhatia, Advocates.

For Respondent: Mr. Balaji Srinivasan, Ms. Garima Jain, Advocates for R-1

ORDER

(Through Virtual Mode)

25.03.2021: Learned Counsel appearing on behalf of Respondent seeks and is granted two weeks' time to file the reply affidavit.

Rejoinder, if any, may be filed by the Appellant within one week thereafter.

Let the matter be fixed for **'Admission' (After Notice) on 16th April, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/kam